

BCC FUBA INDIA LIMITED

CIN : L51395HP1985PLC012209

Registered Office: 4 KM, Swarghat, Nalagarh District, Solan, Himachal Pradesh - 174 101, India.

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This Advertisement is being issued by, Saffron Capital Advisors Private Limited ('Manager to the Offer'), on behalf of, Lokesh Tayal ("Acquirer 1"), Parmod Kumar Gupta ("Acquirer 2"), Manju Bhardwaj ("Acquirer 3"), Kuldip Bhardwaj ("Acquirer 4") and Vishal Tayal ("Acquirer 5") (collectively the "Acquirers"), pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto, ("SEBI (SAST) Regulations") in respect of the open offer ("Offer") for acquisition of up to **15,75,353** (Fifteen Lacs Seventy Five Thousand Three Hundred and Fifty Three Only) fully paid-up equity shares of face value of Rs. 10 each ("Equity Shares"), representing 26% of the total share capital of BCC Fuba India Limited ("Target Company") on a fully diluted basis, as of the tenth working day from the date of closure of the tendering period of the open offer ("Voting Share Capital"), from the eligible shareholders of the Target Company for cash at a price of **Rs. 5/-** per equity share (the 'Offer'). The Detailed Public Statement ('DPS') with respect to the aforementioned Offer was published on August 09, 2016 in all the editions of Financial Express (English National Daily), Jansatta (Hindi National Daily), Mumbai Lakshadweep (Marathi) and Aapka Faisla (Regional Office Daily).

This Corrigendum is being issued pursuant to changes/amendments advised by SEBI vide its letter number SEBI/HO/CFD/DCR1/2016/28249 dated October 07, 2016. Capitalized terms used in this Corrigendum but not defined herein shall have the same meaning as assigned to them in the DPS. This Corrigendum is being issued in all the newspapers in which the original DPS was published.

The shareholders of the Target Company are requested to kindly note the following information related to the Offer:

A) The revised schedule of activities pertaining to the Offer is set forth below::

Activities	Day and Date (Original)	Day and Date (Revised)
Public Announcement (PA)	Wednesday, August 03, 2016	Wednesday, August 03, 2016
Publication of DPS in the newspapers	Wednesday, August 10, 2016	Wednesday, August 10, 2016
Filing of the draft letter of offer with SEBI	Friday, August 19, 2016	Friday, August 19, 2016
Last date for a competitive bid	Friday, September 02, 2016	Friday, September 02, 2016
Last date for SEBI observations on draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Monday, September 12, 2016	Friday, October 07, 2016
Identified Date*	Thursday, September 15, 2016	Thursday, October 13, 2016
Letter of Offer to be dispatched to shareholders	Thursday, September 22, 2016	Thursday, October 20, 2016
Last date for revising the Offer price/ number of shares	Monday, September 26, 2016	Monday, October 24, 2016
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation	Tuesday, September 27, 2016	Tuesday, October 25, 2016
Date of publication of Offer Opening Public Announcement	Wednesday, September 28, 2016	Wednesday, October 26, 2016
Date of commencement of Tendering Period (Offer Opening Date)	Thursday, September 29, 2016	Thursday, October 27, 2016
Date of Expiry of Tendering Period (Offer Closing Date)	Friday, October 14, 2016	Thursday, November 10, 2016
Last Date for completion of all requirements including payment of consideration	Friday, October 28, 2016	Friday, November 25, 2016

* Identified Date is only for the purpose of determining the names of the Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the parties to the SPA) are eligible to participate in this Offer any time before the closure of this Offer

OTHER INFORMATION

- In terms of regulation 22(2) of the SEBI (SAST) Regulations, the Acquirers have deposited Rs. 78,76,765 (Rupees Seventy Eight Lacs Seventy Six Thousand Seven Hundred and Sixty Five only) representing 100% of the Offer Size. Upon expiry of twenty one working days from the date of DPS, the Acquirers are eligible to consummate the Share Purchase Agreement ("SPA") and obtain management control of the Target Company. The aforesaid period of twenty one working days has ended on September 12, 2016 and the Acquirers shall consummate the SPA **on or before October 15, 2016**. Details for the same shall be incorporated in the Letter of Offer which shall be sent to all shareholders whose names appear in the list of shareholders as on Identified Date. Further, in terms of regulation 24, the Acquirers are also eligible to appoint their representatives on the board of the Target Company. Acquirers shall after completion of Open Offer formalities make the necessary changes to the board of the Target Company.
- References to various dates as mentioned in PA/DPS/DLOO should be read as per revised activity schedule as mentioned above.
- Subject to statutory approvals, the Open Offer shall continue and shall be completed as per the schedule set out above and updated in the LOF sent to shareholders of the Target Company.
- All the other terms and conditions remain unchanged
- The Acquirers accept full responsibility for the information contained in this Corrigendum and also for the obligations of the Acquirer as laid down in SEBI (SAST) Regulations.
- The PA, DPS, Corrigendum and Letter of Offer will also be available on SEBI's website (www.sebi.gov.in) and on the website of Manager to the Offer.

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SEBI Registration Number: INM 00001211

Contact Person: Amit Wagle/Harshika Thakkar

LINK INTIME

INDIA PVT LTD



LINK INTIME INDIA PRIVATE LIMITED

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Website: www.linkintime.co.in

Investor Grievance: bccfuba.offer@linkintime.co.in

SEBI Registration Number: INR000004058

Contact Person: Mr. Ganesh Mhatre

Place: New Delhi

Date: October 12, 2016

Issued by manager to the offer on behalf of the Acquirer

Sd/-

Mr. Lokesh Tayal